poor investors, wherein five crore people have invested. From Telangana itself, 30 lakh people have invested. They are all poor and middle class families. When SEBI came to know about this, it found that it was a fault, fraud and cheating on the people. So, they have stopped the transactions since 2014. All the investors have formed a welfare association, approached the court of law. The Supreme Court gave a judgement in the year 2016 saying that all the land acquired by this company, called as PACL, be sold and given to the investors, who have invested in the company. Even a committee headed by retired Justice Mr. Lodha has been constituted to see that all these poor people get back their money and, if necessary, all the land of the company be sold and given to them. Unfortunately, though eight years have lapsed, hardly 20 lakh people have got their money back. It comes to only four per cent. It is to the extent of Rs.1,000 crores only, while the people have invested Rs.58,000 crores. There may be some technical issues or lapses involved. These people are from rural background like farmers, and some of them are illiterate. While applying online, there might have been some technical defects and, in the name of that, these people are now being denied their due amount or share. Sir, I appeal, through you, to the Government to intervene in this matter and see that justice is done to these five crore people. Hardly 20 lakh people have got it. Sir, I also appeal to the Committee, through you, to see that the matter is expedited and justice is done to them. Thank you very much.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. K. Laxman: Shri Sandosh Kumar P (Kerala), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Now Ms. Dola Sen; demand to address the problem of undernourishment in India.

Demand to address the problem of under-nourishment in India

MS. DOLA SEN (WEST BENGAL): Sir, I thank you for giving me the opportunity to raise my Zero Hour submission here. Till date, हमारे 'विकसित भारत' और 'अमृत काल' के माहौल में 76 per cent children are the victims of food poverty. यूनिसेफ के रिसेंट डेटा के अनुसार, 92 hungry देशों के अंदर भारत 84th पोजीशन पर है; so unfortunate. Very recently, United Nations Food and Agricultural Organization's data revealed that India is the largest contributor to global under-nutrition with approximately 194.4 million people,

that is 14.37 per cent of our population, lacking sufficient nutrition. Over half of Indian women are anaemic; so saddening. The major causes of under-nourishment are lack of access and unaffordability of nutritious food. Inequal distribution of wealth and property plays a major role in creating this lack of access. The top one per cent of the population controls over 40 per cent of India's total wealth. On the other hand, the National Family Health Survey-5 reveals that 20 per cent of the children in India suffer from wasting, that is, low weight-for-height and 36 per cent suffer from stunting, that is, low height-for-age. Moreover, India accounts for 49 per cent of global burden of wasting, highlighting a significant challenge in combating from this acute malnutrition. The statistics show an urgent need for comprehensive and effective measures to address and mitigate child nutrition across the country. We cannot address under-nourishment without addressing rising food prices. Food inflation rose over nine per cent in June. This is mainly on the back of increase in price rise of vegetables, pulses, and cereals. Urgent steps must be taken to address the problem. I urge upon the Minister and the Union Government to address these alarming trends by intensifying efforts to tackle malnutrition through targeted nutritional programme and improving maternal health as well in the country and...*

MR. DEPUTY CHAIRMAN: Nothing is going on record. You are misusing. ...*(Interruptions)*... No, it is not allowed, please. ...*(Interruptions)*... It is not allowed. Nothing is going on record. दोला जी, आप जानती हैं कि जो सब्जेक्ट अप्रूव्ड है, वही बोला जा सकता है। आप अनुभवी हैं। Do not misuse the platform, please. Now, Shri Naresh Bansal on 'Demand to approve the plan for expansion of AIIMS, Rishikesh in Uttarakahand'. ...*(Interruptions)*... Nothing is going on record. Please take your seat.

The following hon. Members associated themselves with the matter raised by the hon. Member, Ms. Dola Sen: Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Jebi Mather Hisham (Kerala), Shri Sandosh Kumar P (Kerala), Dr. Sasmit Patra (Odisha), Shri Haris Beeran (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri Jose K. Mani (Kerala), Shri Prakash Chik Baraik (West Bengal), Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Muzibulla Khan (Odisha), Shrimati Sulata Deo (Odisha), Shri Jawhar Sircar (West Bengal), Shrimati Mahua Maji (Jharkhand), and Ms. Sushmita Dev (West Bengal).

---

* Not recorded.

Now, Shri Naresh Bansal on 'Demand to approve the plan for expansion of AIIMS, Rishikesh in Uttarakahand'.

Demand to approve the plan for expansion of AIIMS, Rishikesh in Uttarakahand

श्री नरेश बंसल (उत्तराखंड): उपसभापति महोदय, प्राकृतिक सौंदर्य से भरपूर मां गंगा के तट पर अखिल भारतीय आयुर्विज्ञान संस्थान, ऋषिकेश, स्वर्गीय श्री अटल बिहारी वाजपेई जी की सरकार से उत्तराखंड को मिला था। एम्स ऋषिकेश की नींव 2 फरवरी, 2004 को रखते हुए तत्कालीन केंद्रीय स्वास्थ्य एवं परिवार कल्याण मंत्री, श्रीमती सुषमा स्वराज जी ने कहा था कि भविष्य में एम्स ऋषिकेश राज्यवासियों के लिए वरदान साबित होगा, आज यह सच हो रहा है। एम्स ऋषिकेश को स्वास्थ्य सेवाओं, अनुसंधान तथा प्रशिक्षण में क्षेत्रीय असंतुलन को दूर करने के लिए रणनीतिक रूप से स्थापित किया गया था। 27 मई, 2013 से यहां ओपीडी की सुविधा शुरू हो गई। इसके 8 महीने बाद 30 दिसंबर, 2013 में आईपीडी और फिर 2 जून, 2014 से सर्जरी शुरू होने से उत्तराखंड के अलावा अन्य राज्यों के मरीजों ने भी एम्स ऋषिकेश पहुंचना शुरू कर दिया। विषम भौगोलिक स्थिति वाले इस पहाड़ी राज्य की स्वास्थ्य सुविधाओं को बढ़ाने के लिए एम्स ऋषिकेश के डॉक्टर्स प्रत्येक अवसर पर दृढ़ संकल्पित नज़र आए। अपनी स्थापना के बाद से एम्स ऋषिकेश एक राष्ट्रीय महत्व के संस्थान के रूप में विकसित हुआ है, जिसमें वर्तमान में विभिन्न पाठ्यक्रमों में 1,030 छात्र-छात्राएं हैं। एम्स ऋषिकेश अब कई चिकित्सा और संबद्ध पाठ्यक्रम चलाता है। इन गतिविधियों का मार्गदर्शन 200 से अधिक संकाय सदस्यों द्वारा किया जाता है। नियमित बाह्य रोगी क्लीनिकों में बढ़ती संख्या के साथ-साथ 91 विशेष क्लीनिक जोड़े गए हैं। इसी तरह 2013 में 200 बिस्तर वाले अतिरिक्त आंतरिक रोगी सुविधा से बढ़कर अब इसकी क्षमता 960 बिस्तर की है। जैसे-जैसे एम्स में स्वास्थ्य सुविधाएं और मेडिकल तकनीक विकसित होती गई, वैसे-वैसे इलाज के लिए अस्पताल में भर्ती होने वाले मरीजों की संख्या में भी बढ़ोतरी होती गई। कोरोना महामारी के दौरान, जब करोना संक्रमित व्यक्ति के पास जाने में लोग भयभीत होने लगे थे, उस दौरान भी एम्स के चिकित्सकों ने फ़र्ज़ निभाते हुए कोरोना संक्रमितों का जी-जान से इलाज किया।

देहरादून जिले के ऋषिकेश में स्थित एम्स आज न सिर्फ उत्तराखंड के गढ़वाल, कुमाऊँ मंडल, बल्कि पश्चिमी उत्तर प्रदेश, हरियाणा और हिमाचल प्रदेश तक के लोगों को अपनी स्वास्थ्य सेवाएं उपलब्ध करा रहा है, जिसकी वजह से रोगियों की संख्या निरंतर बढ़ रही है। एम्स ऋषिकेश पर अतिरिक्त दबाव होते हुए भी लोगों को बेहतर व त्वरित इलाज मिल सके, इसके लिए आवश्यकता है एम्स ऋषिकेश के विस्तारीकरण की तथा यहां मेडिकल एवं व नर्सिंग स्टाफ की सीट्स बढ़ाने की, जिससे यह दबाव कम हो सके और सभी को समय पर अच्छा इलाज मिल सके। अतः मैं सदन के माध्यम से आपके द्वारा यह निवेदन करता हूं कि इसका विस्तारीकरण किया जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Naresh Bansal: Dr. Sasmit Patra (Odisha), Shri Mahendra Bhatt (Uttarakhand), Dr. Bhim Singh (Bihar), Shri Niranjan